

By e-mail/special messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-60/2008/2725/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

✓ To, ✓ Smti. Rini Bharali,
Counsellor, Family Court-II, Kamrup (M),
i/c Principal Judge,
Family Court-II, Kamrup (M), Guwahati.

Dated Guwahati the 17th May, 2018.

Sub: **Commuted Leave.**

Ref:- Your letter No. FCK 1/12/Estt/143/18 dtd. 14.05.2018.

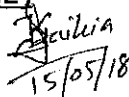
Madam,

With reference to the above, I am directed to inform you that, your prayer for Commuted Leave for a period of 20 (twenty) days w.e.f. 18.05.2018 till 06.06.2018 has been granted. Further, you have been allowed to hand over charge of the Office and Court of Family Court-II, Kamrup (M), Guwahati to the Principal Judge, Family Court, No.1, Kamrup, Guwahati till 01.06.2018 or till the return of the Principal Judge, Family Court-II, Kamrup (M), Guwahati from Child Care Leave

Yours faithfully,


JOINT REGISTRAR (VIGILANCE)

Memo NO.HC.VII-60/2008/_____/A, dated.


15/05/18

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of duly filled in leave application in prescribed format of the concerned officer is enclosed herewith for necessary action from your end.
2. The Principal Judge, Family Court, No.1, Kamrup(M), Guwahati for information.

Sd/—

JOINT REGISTRAR (VIGILANCE)